

Rural Electrification in Gulbarga and Raichur Districts in Karnataka

3967. SHRI RAJSHEKHAR KOLUR: Will the Minister of ENERGY be pleased to state:

(a) whether the electrification programme of villages in Gulbarga and Raichur districts in Karnataka is very slow;

(b) if so, the reasons for such slow progress; and

(c) the number of villages proposed to be electrified in 1978-1979 in Karnataka?

THE MINISTER OF ENERGY (SHRI P. RAHACHANDRAN (a) The progress of electrification of villages in Gulbarga and Raichur districts is given below:

District	Total No of villages	Villages electrified upto 31-3 77	Villages electrified during 1977 78 (upto 28-2-78)
Raichur	1387	625	20
Gulbarga	1304	611	27

Nearly 50 per cent of the villages in the districts have been electrified.

(b) Does not arise.

(c) The State Electricity Board has a programme of electrifying 650 villages in Karnataka during 1978-79.

Grievances by the Civilian Employees of Border Roads Development Board

3968. SHRI PURNA SINHA: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that some 50,000 civilians in the employ of the Border Roads Development Board

under the Ministry of Shipping and Transport are being subjected to untold hardships at Tezpur, Silchar and other stations where General Reserve Engineer Forces are posted;

(b) whether it is a fact that most of the Civilian in G.R.E.F. are Casual employees for years together and they have no right to make joint representation even to the employing authorities for forming trade unions though the Minister of Defence restored the trade union rights to civilians in Defence Services by his statement published in the press in August, 1977; and

(c) whether it is a fact that in spite of Hq DGBR letters No. 69546\$ DGBR-Pers-I, dated 26 April, 1965 and 69546/7DGBR EIE dated 25 April, 1975, unauthorised deductions from wages of the civilians employed by GREF are being made and no appeals against them are being considered by the authorities?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) No, Sir.

(b) The members of the General Reserve Engineer Force being subject to the Army Act and Army Rules, cannot form or associate themselves with trade unions. However, other methods of hearing and redressing the grievances of the employees have been provided.

(c) No, Sir

जम्मू और काश्मीर में सशस्त्र पाकिस्तानियों की घुसपैठ के उत्पीड़ितों को मुआवजा

3969. श्री युवराज : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि जम्मू और काश्मीर के सीमावर्ती क्षेत्रों के सशस्त्र पाकिस्तानियों की घुसपैठ के परिणाम-स्वरूप उत्पीड़ित लोगों को उचित मुआवजा नहीं दिया गया है ;